



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**



S.B. Criminal Miscellaneous Bail Application No. 3937/2026

Rukmandas Sharma @ Aditya Sharma S/o Shri Rajesh Kumar Sharma, Aged About 20 Years, R/o Street No. 14, Ramdev Temple Lane, Rampura Basti, Bikaner. PS Mukta Prasad Nagar Bikaner. (At Present Lodged In Central Jail Bikaner)

-----Petitioner

Versus

State Of Rajasthan, Through Pp

-----Respondent

For Petitioner(s) : Mr. Mukul Krishna Vyas
For Respondent(s) : Mr. Lalit Kishor Sen, PP
Mr. Nishank Madhan
Ms. Reema Gupta

HON'BLE MR. JUSTICE ASHOK KUMAR JAIN

Order

21/05/2026

1. The present bail application under Section 483 of BNSS is filed by the applicant-accused **Rukmandas Sharma @ Aditya Sharma** seeking bail in respect of a criminal case registered as FIR No.41/2026 dated 22.02.2026 registered at Police Station Mukta Prasad Nagar, District Bikaner, for the offence under Sections 78(2) and 79 of BNS and Section 11/12 of POCSO Act.
2. Learned counsel for the applicant submits that the applicants have been falsely implicated in the matter and the investigation against them is complete and they are no more required in investigation. He further submit that there are no chance of fleeing of applicant-accused from the jurisdiction of this Hon'ble Court. He also submit that the applicant undertake not to repeat offence and cooperate with trial, which will take time.





3. Learned counsel for the petitioner submits that on basis of a complaint lodged by father of a minor victim about sexual harassment and stalking a report is registered but except oral statement no material is submitted by complainant party to substantiate the charge, as mentioned in FIR. He also submitted that present petitioner is in custody since his arrest on 24.02.2026 and after investigation police has already filed a charge-sheet. He further submitted that except one case there is no other criminal antecedents against the petitioner.

4. Aforesaid contentions were opposed by learned counsel for the complainant and also learned Public Prosecutor. Learned counsel for the complainant has submitted that the petitioner with sexual intent is harassing the victim making it very difficult to live in daily atmosphere which has psychologically endangered life of victim.

5. Heard learned counsel for the parties. Perused the material available on record.

6. On 22.02.2026 the father of a minor victim has lodged a report at Police Station Mukta Prasad Nagar, District Bikaner about sexual harassment and further stalking cyber crime etc. committed by petitioner between 01.02.2026 to 20.02.2026. After investigation present petitioner was arrested on 24.02.2026 and a charge-sheet is filed against him under Section 78(2), 79 of BNS and Section 11/12 of POCSO Act. There is one criminal case against the petitioner and that too under BNS and Arms Act and same is pending as charge-sheet is filed.

7. We have gone through the material placed on record. Having considered the nature of allegation it is appropriate to put certain





conditions upon the petitioner, so as to ensure safety and well being of the victim.

8. This Court also finds that the applicant-accused has remained in custody for a considerable period of time and that the trial/proceedings are likely to take further time to conclude.

Therefore, looking to the entirety of the facts and circumstances of the case, and without expressing any opinion on the merits thereof, this Court deems it appropriate to grant bail to the applicant-accused.

9. Thus, the instant bail application filed on behalf of applicant-accused **Rukmandas Sharma @ Aditya Sharma** is hereby allowed and the applicant-accused is ordered to be released on bail upon furnishing a bond of ₹50,000/- with two sureties of like amount to the satisfaction of the Trial Court with the following conditions:-

- (i) The petitioner shall not contact directly or indirectly with victim or family of victim and he will not forward or send any message on any of the communication medium may it Instagram or Facebook messenger or Snap Chat, Whatsapp etc.
- (ii) The petitioner is restrained from using all kind of social media platform like Instagram, Facebook, Snap Chat, Thread, Share Chat etc. for a period of one year and in case it is found that he is using any of the social media platform during said period of one year either in his name or in any fictitious name using his mobile/E-mail ID or a fictitious E-mail ID then the bail order shall be recalled.
- (iii) The applicant-accused shall not tamper with evidence or influence the witness in any manner.





- (iv) The applicant-accused shall not indulge in any criminal activity and shall not repeat any criminal offence punishable under the Law.
- (v) The applicant-accused shall attend the hearing of the Trial Court on the date fixed by the Trial court or as and when asked to appear before the Trial Court.
- (vi) In case of any violation of above conditions, the bail granted to the applicant-accused shall be liable to be cancelled.

10. The Registry is directed to send a copy of this order to the Trial Court through E-mail.

(ASHOK KUMAR JAIN),J

37-suraj/-

